

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

16

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/388/ (IB)/2017  
NAME OF THE PETITIONER(S) : APAR INDUSTRIES LTD  
NAME OF THE RESPONDENT(S) : G.E.T. POWER LTD  
UNDER SECTION : 433 ( E) (F)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. Rahul Jain

Counsel for Respondent



**ORDER**

Counsel for petitioner called absent. Counsel for respondent present and submitted that the Hon'ble High Court of Madras has appointed an Official Liquidator as the Provisional Liquidator of the respondent company in CP 302/2014 vide order dated 21.12.2016. He placed a copy of the order dated 9.8.2017 in TCP/88/IB/2017 wherein the same observations were made. On perusing the order it is observed that the respondent in the abovesaid matter and the in the instant matter, are one and the same. Therefore, the petitioner is directed to approach the Provisional Liquidator for submitting his claim. In the circumstances, the matter is closed. The Registry is directed to return the file to the Registry of the High Court of Madras.

- sd -  
**K Anantha Padmanabha Swamy**  
Member (Judicial)

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